



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO. 060/01071/2021**

**DATED THIS THE 16<sup>th</sup> DAY OF SEPTEMBER, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Ram lot s/o Sh. Shilla Prasad aged 63 years about Group C presently resident of # H.No. 469 / Chanderpuri, Near DRM Office complex, Ambala Cantt – 133001.

....Applicant

(By Advocate Sh. Karnail Singh – through video conference)

Vs.

1. Union of India, through General Manager, Northern Railway, Baroda House, New Delhi – 110001 email. [secygm@nr.railnet.gov.in](mailto:secygm@nr.railnet.gov.in)

2. Divisional Railway Manager, DRM Office, Northern Railway, Ambala Cantt. 133001 email : [legalcellambala@gmail.com](mailto:legalcellambala@gmail.com)

.....Respondents



## O R D E R (ORAL)

**PER: SURESH KUMAR MONGA, MEMBER (J)**

1. The present Original Application has been filed by the applicant making therein a prayer for issuance of a direction to respondents to decide his pending claim with regard to Composite Transfer Grant of Rs. 38,080/-.
2. Learned counsel for the applicant at the very outset stated that the applicant will be satisfied if the present Original Application is disposed of with a direction to respondents to decide his pending claim within a time frame.
3. Keeping in view the aforesated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.
4. Accordingly, the Original Application is disposed of with a direction to Divisional Railway Manager, Northern Railway, Ambala Cantt to treat the applicant's Original Application as his representation and pass a reasoned and speaking order in accordance with law within a period of 2 months from the date of receipt of a certified copy of this order.
5. Ordered accordingly. However, there shall be no orders so as to costs.

**(RAKESH KUMAR GUPTA)  
MEMBER (A)**

**(SURESH KUMAR MONGA)  
MEMBER (J)**